



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 36. CUTTACK, FRIDAY, SEPTEMBER 4, 1942.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATION.

The 29th August 1942.

No. 8337-P.(C).—The following draft of a further amendment to the Orissa Motor Vehicles Rules, 1940, published with the notification of the Government of Orissa in the Home Department No. 731-P., dated the 27th March 1940, which the Governor of Orissa is pleased to make in exercise of the powers conferred by clause (za) of sub-section (2) of section 68 of the Motor Vehicles Act, 1939 (IV of 1939), is published, as required by sub-section (1) of section 133 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 1st October 1942.

Any objection or suggestion which may be received from any person with regard to the said draft on or before the date specified will be considered.

DRAFT AMENDMENT.

After rule 65 of the said Rules, the following rule shall be inserted, namely, Rule 65A :—

“ 65A. The Provincial or Regional Transport Authority may, in granting a permit in respect of a transport vehicle, attach a condition that the holder of the permit shall, if required, carry mails on payment of such amount as the Transport Authority may fix.”

By order of the Governor,
C. S. JHA,

Deputy Secretary to Government.

LAW DEPARTMENT.

NOTIFICATION.

The 26th August 1942.

No. 2495-J.—The following list of properties vested in the Treasurer, Charitable Endowments, Orissa, with abstract accounts thereof is as prescribed in section 9 of the Charitable Endowment Act VI of 1890, published for general information.

By order of the Governor,
J. E. MAHER,

Secretary to Government.

PART I.—List of property other than securities held under Act VI of 1890 on 31st March 1942.

Serial No.	Particulars of vesting orders.		Name of endowment.	Administrators of property.	Property held.		Value.	Annual income, if known.	Remarks.
	Number.	Date.			Description.				
1	2	3	4	5	6	7	8	9	
1	Government of Bengal notification No. 3926-Medl.	12th December 1938	(a) Elliot Charitable Dispensary at Soro in Balasore. (b) Albert Victor Charitable Dispensary at Jallasore in Balasore. (c) Rani Srimati Charitable Tomalo Dispensary attached to the Raja Shynama Nanda Do Dispensary in the town of Balasore. Goodridge Endowment	A committee of three persons having for its President the District Magistrate of Balasore.	All that undivided moiety or half share of and in all that permanently-settled mahal called or known as khas urban, as specified in the Schedule at page 218 of the <i>Calcutta Gazette</i> , Part I-B, dated the 13th December 1893.	Rs. a. p. 25,000 0 0	Rs. a. p. 1,535 0 0		
2	Central Province notification No. 409, and Government of Orissa notification No. 1942-F. Misc. 39-36-F.	15th January 1902 18th July 1936		Deputy Commissioner, Sambalpur.	Mr. Good ridge's bungalow at Sambalpur, together with the out-house, etc., attached to it and the compound on which it stands.	3,000 0 0	480 0 0		The Good ridge bungalow has been sold. Government have been addressed for the revised vesting order.
3	Government of Bengal notification No. 301-Medl., and Government of Orissa notification No. 1942-F. Misc. 39-36-F.	28th November 1906 18th July 1936	The Raj Narayan Das Endowment for feeding the lepers in the Puri Lepers Asylum.	Collector of Puri	Two-third share of zamindari right in the estate named Purusottampur Kothmul, pargana Panches, thana Gope, bearing tauzi No. 364 in Puri, the proportionate Government revenue now payable in respect whereof amounts to Rs. 275-5-4.	..	522 0 0		
4	Government of Bihar and Orissa notification No. 2915-M., and Government of Orissa notification No. 1942-F. Misc. 39-36-F.	19th March 1913 18th July 1936	The Lalita Dei's Charitable Dispensary Trust Fund.	District Magistrate for the time being of Balasore or any other officer for the time being exercising the functions of such office.	I. Three temporarily-settled revenue-paying estates in the district of Balasore. II. One-third share in the Basudebpur mauza under taluk Betuna.	..	..		

Part I.—List of property other than securities held under Act VI of 1890 on 31st March 1942—concl.

Serial No.	Particulars of vesting orders.		Name of endowment.	Administrators of property.	Description.	Property held.			Remarks.																												
	Number.	Date.				Value.	Annual income, if known.																														
1	2	3	4	5	6	7	8	9																													
7	Government of Bihar and Orissa notification Nos. 714-D. and 779-D., and Government of Orissa notification No. 1942-F. Misc. 39-36-F.	18th and 30th March 1932, respectively. 18th July 1936.	The Gajalakshmi Trust Fund	The Collector of Cuttack	1. Properties as per details given below, purchased by sale-deeds executed by Babu Golak Chandra Bose and Babu Hem Chandra Bose, Registered No. 6481 of 1901, Book No. 1, Volume 65, pages 104—110, dated the 11th October 1901, and No. 6508 of 1901, Book No. IV, Volume 63, pages 266—274, dated the 15th October 1901, respectively, in mauza Patpur, pargana Cuttack Haveli, thana Cuttack, town Cuttack :— Rent. <table><thead><tr><th>Plot No.</th><th>Area.</th><th>Rs. a. p.</th><th>Status.</th></tr></thead><tbody><tr><td>(a) 2818 to 2816</td><td>0-0730</td><td>..</td><td>Perma nent</td></tr><tr><td>2350 to 2860</td><td>0-1953</td><td>..</td><td>tenancy right</td></tr><tr><td>2873 to 3381</td><td>0-1880</td><td>..</td><td>under Lakh-</td></tr><tr><td></td><td>0-4563</td><td>4 6 0</td><td>rajdar.</td></tr></tbody></table> (b) 4408 to 4420 0-4129 16 13 4 Tenancy right under Town Khasma hal of Cuttack. (c) 2345 to 2349 0-1440 out of total area of 2,160 acres. 0 15 4 Perma nent tenancy right under Lakh-rajdar. 2. Properties obtained by partition deed with Hom Chandra Sen as detailed below in mauza Patpur, town Cuttack :— Rent. <table><thead><tr><th>Plot No.</th><th>Area.</th><th>Rs. a. p.</th><th>Status.</th></tr></thead><tbody><tr><td>2807 and 2808, 2312, 2361 to 2372.</td><td>0-1268 acre out of total area of 0-3806 acre.</td><td>0 13 4</td><td>Perma nent tenancy right under Lakh-rajdar.</td></tr></tbody></table>	Plot No.	Area.	Rs. a. p.	Status.	(a) 2818 to 2816	0-0730	..	Perma nent	2350 to 2860	0-1953	..	tenancy right	2873 to 3381	0-1880	..	under Lakh-		0-4563	4 6 0	rajdar.	Plot No.	Area.	Rs. a. p.	Status.	2807 and 2808, 2312, 2361 to 2372.	0-1268 acre out of total area of 0-3806 acre.	0 13 4	Perma nent tenancy right under Lakh-rajdar.	Rs. a. p. ..	Rs. a. p. ..	Rs. a. p. ..	
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Plot No.	Area.	Rs. a. p.	Status.																																		
2807 and 2808, 2312, 2361 to 2372.	0-1268 acre out of total area of 0-3806 acre.	0 13 4	Perma nent tenancy right under Lakh-rajdar.																																		
8	Madras Government No. 1996-M., Local and Municipal, and Government of India notification No. 368/96-F. Judicial, published by the Government of Orissa notification No. 1942-F. Misc. 39-36-F. Government of Orissa notification No. 2809-L.S.-G.	24th September 1907 .. 2nd July 1936. 18th July 1936. 8th May 1940.	Khallikota Diamond Jubilee Town Hall, Berhampur.	The Chairman, Municipal Council, Berhampur.	3. Narijung taluk, tanzi No. 2458 of the Cuttack district, Government revenue Rs. 577, mufassal jama Rs. 1,084. Hall built on survey No. 127 of Bajipore village measuring 1-98 acres— <table><thead><tr><th>Building</th><th>..</th><th>..</th><th>..</th></tr></thead><tbody><tr><td>Furniture</td><td>..</td><td>..</td><td>..</td></tr></tbody></table> The building is endowed as a Town Hall in commemoration of the Diamond Jubilee of Her Most Gracious Majesty the late Queen-Empress Victoria to and for the benefit of the public of Berhampur and the people of Ganjam district generally and also for meetings and lectures, receptions, dances and concerts, theatrical and conjuring performances on payment of the prescribed fees to the administrator.	Building	..	..	..	Furniture	..	..	..	Rs. a. p. ..	Rs. a. p. ..	Rs. a. p. ..	12,000 0 0 1,000 0 0																				
Building	..	..	..																																		
Furniture	..	..	..																																		

PART II.—List and abstract account of securities held under Act VI of 1890 on the 31st March 1942.

Case No.	Name of endowment.	Person in whose behalf held.	Particulars of securities.			Opening balance on 1st April 1941.	Cash receipts.			Cash expenditure.			Closing balance on 31st March 1942.	Remarks.
			Stock.	Other kinds.	Total.		Interest or dividend realised.	Other cash receipts.	Total cash receipts.	Fees paid to the Government.	Other payments made to administrators.	Total paid.		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	Keonjhar Scholarship Fund..	Secretary, High School Committee, Sambalpur.	Rs. 1,800	..	Rs. 1,800	Nil	Rs. a. p. 63 0 0	Rs. ..	Rs. a. p. 63 0 0	Rs. ..	Rs. a. p. 63 0 0	Rs. a. p. 63 0 0	Rs. Nil.	
2	Nethersole Trust Fund ..	Ditto ..	400	..	400	Nil	14 0 0	..	14 0 0	..	14 0 0	14 0 0	Nil.	
3	Morris Memorial Fund ..	Headmaster, Zila School, Sambalpur, and the District Magistrate, Sambalpur.	18,000	..	18,000	Nil	630 0 0	..	630 0 0	..	630 0 0	630 0 0	Nil.	
4	Kusum Kamini Prize Fund..	Deputy Commissioner, Sambalpur.	500	..	500	Nil	17 8 0	..	17 8 0	..	17 8 0	17 8 0	Nil.	
5	Sir Edward Norman Baker Watersupply Fund.	Political Agent, Orissa States, Sambalpur.	28,600	..	28,600	Nil	1,001 0 0	..	1,001 0 0	..	1,001 0 0	1,001 0 0	Nil.	
6	Nimai Charan Mitra Endowment.	Chairman, District Board, Cuttack.	2,400	..	2,400	Nil	108 0 0	..	108 0 0	..	108 0 0	108 0 0	Nil.	
7	The Cuttack Hindu Girls' School Fund.	Ditto ..	5,900	..	5,900	Nil	206 8 0	..	206 8 0	..	206 8 0	206 8 0	Nil.	
8	The Gaurishyam Scholarship Fund.	Ditto ..	1,600	..	1,600	Nil	56 0 0	..	56 0 0	..	56 0 0	56 0 0	Nil.	
9	The Mayo Memorial Fund ..	Ditto ..	13,600	..	13,600	Nil	476 0 0	..	476 0 0	..	476 0 0	476 0 0	Nil.	
10	The Mayurbhanj Scholarship Fund.	Ditto ..	2,200	..	2,200	Nil	77 0 0	..	77 0 0	..	77 0 0	77 0 0	Nil.	
11	Fakir Molan Prize or Medal Fund.	District Magistrate of Balasore and the Headmaster, Balasore Zila School.	500	..	500	Nil	20 0 0	..	20 0 0	..	20 0 0	20 0 0	Nil.	
12	Ramesh Das Prize or Medal Fund.	District Magistrate of Balasore, with Headmaster, Balasore Zila School and a non-official member to be selected by the two ex-officio administrators..	300	..	300	Nil	10 8 0	..	10 8 0	..	10 8 0	10 8 0	Nil.	
13	Cuttack General Hospital Endowment Fund.	District Magistrate and Superintendent, General Hospital, Cuttack.	57,700	..	57,700	Nil	2,019 8 0	..	2,019 8 0	..	2,019 8 0	2,019 8 0	Nil.	
14	Biswanath Parida Trust Fund	District Magistrate and the Chairman, District Board, Balasore.	28,000	..	28,000	Nil	1,330 0 0	..	1,330 0 0	..	1,330 0 0	1,330 0 0	Nil.	

PART II.—List and abstract account of securities held under Act VI of 1890 on the 31st March 1942—contd.

Case No.	Name of endowment.	Person in whose behalf held.	Particulars of securities.		Opening balance on 1st April 1941.	Cash receipts.			Cash expenditure.			Closing balance on 31st March 1942.	Remarks.	
			Stock.	Other knds.		Total.	Interest or dividend realised.	Other cash receipts.	Total cash receipts.	Fees Paid to the Government.	Other payments made to administrators.			Total paid.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
15	The Gajalakshmi Trust Fund	The Collector of Cuttack	Rs. 79,100	Rs. ..	Rs. 79,100	Nil	2,068 8 0	Rs. 2,068 8 0	Rs. 2,068 8 0	Rs. ..	2,068 8 0	Rs. a. p. 2,068 8 0	Rs. Nil.	
16	The Borasamhar Lewis Medal Fund.	Deputy Collector, Sambalpur and the Subdivisional Officer, Bargarh.	900	..	900	Nil	33 0 0	..	33 0 0	..	83 0 0	33 0 0	Nil.	
17	The Jaipur High School Fund	The Subdivisional Officer, Jaipur (Cuttack).	1,000	..	1,000	Nil	35 0 0	..	35 0 0	..	85 0 0	35 0 0	Nil.	
18	The Aruna and Amita Basu Prize Fund.	The District Magistrate of Cuttack and the Deputy Principal of the Ravenshaw Girls' School.	200	..	200	Nil	10 0 0	..	10 0 0	..	10 0 0	10 0 0	Nil.	
19	The Dinabandhu Memorial Prize Medal Fund.	The Revenue Commissioner, Orissa and the Headmaster of the Ravenshaw Collegiate School, Cuttack.	600	..	600	Nil	21 0 0	..	21 0 0	..	21 0 0	21 0 0	Nil.	
20	The Mahant Behari Das Medal Fund.	The Headmaster of the Sambalpur Zila School.	600	..	600	Nil	21 0 0	..	21 0 0	..	21 0 0	21 0 0	Nil.	
21	The Baker Scholarship Fund	The Collector of Puri	2,100	..	2,100	Nil	73 8 0	..	73 8 0	..	73 8 0	78 8 0	Nil.	
22	The Brahmananda Prize Fund	The Secretary of the Managing Committee of the Jaipur High School.	500	..	500	Nil	17 8 0	..	17 8 0	..	17 8 0	17 8 0	Nil.	
23	The Sir Stewart Bayley Medal Fund (Balasore).	The District Magistrate, Balasore.	600	..	600	Nil	21 0 0	..	21 0 0	..	21 0 0	21 0 0	Nil.	
24	The Jagannath Asha Trust Fund.	The District Magistrate, Balasore and the Headmaster of the Balasore Zila School.	2,300	..	2,300	Nil	80 8 0	..	80 8 0	..	80 8 0	80 8 0	Nil.	
25	The Raja Siyamananda De's Educational Endowment Fund.	The District Magistrate of Balasore.	6,000	..	6,000	Nil	210 0 0	..	210 0 0	..	210 0 0	210 0 0	Nil.	
26	The Bhuban Mohini Devi Prize Fund.	Ditto	400	..	400	Nil	14 0 0	..	14 0 0	..	14 0 0	14 0 0	Nil.	
27	The Baker Medal Fund	The Deputy Commissioner, Sambalpur.	600	..	600	Nil	21 0 0	..	21 0 0	..	21 0 0	21 0 0	Nil.	
28	The Mrs. Smith Prize Fund..	The District Magistrate of Balasore.	600	..	600	Nil	21 0 0	..	21 0 0	..	21 0 0	21 0 0	Nil.	
29	The Raja Rajendra Lal Mitra's Sports Prize and Pandit Iswar Chandra Vidyasagar's Scholarship Fund.	The District Magistrate of Balasore, the Headmaster, Balasore Zila School and a member of the family of Babu Satyendranath Das of Balasore.	1,400	..	1,400	Nil	49 0 0	..	49 0 0	..	49 0 0	49 0 0	Nil.	

30	The B. De Fund	The District Magistrate, Balasore.	2,900	..	2,900	Nil	101 8 0	..	101 8 0	..	101 8 0	101 8 0	101 8 0	Nil.
31	The Sonapur State Peace Celebration Medal Fund.	The Principal of the Ravenshaw College, Cuttack and the Inspector of Schools, Orissa.	1,500	..	1,500	Nil	62 8 0	..	52 8 0	..	52 8 0	52 8 0	52 8 0	Nil.
32	The Orissa Muhammadan Hostel Trust Fund.	The Principal and the Senior Professor of Persian of the Ravenshaw College, Cuttack.	800	..	800	Nil	28 0 0	..	28 0 0	..	28 0 0	28 0 0	28 0 0	Nil.
33	The Peck Memorial Scholarship Fund.	The Principal, Ravenshaw College and the Revenue Commissioner, Orissa.	5,500	..	5,500	Nil	192 8 0	..	192 8 0	..	192 8 0	192 8 0	192 8 0	Nil.
34	The Ravenshaw College Improvement Fund.	The Principal, Ravenshaw College.	3,300	..	3,300	Nil	115 8 0	..	115 8 0	..	115 8 0	115 8 0	115 8 0	Nil.
35	The Maharani Sahiba Srimati Lady Parbati Devi Sonapur State Chair in English Trust Fund.	The Director of Public Instruction and the Principal, Ravenshaw College, Cuttack.	1,71,500	..	1,71,500	Nil	6,002 8 0	..	6,002 8 0	..	6,002 8 0	6,002 8 0	6,002 8 0	Nil.
36	The Srimati Sukhada Dasi's Reward Fund towards the Debendra Tol.	The District Magistrate of Balasore.	2,900	..	2,900	Nil	101 8 0	..	101 8 0	..	101 8 0	101 8 0	101 8 0	Nil.
37	The Dhenkanal Scholarship Fund.	The Principal of the Ravenshaw College, Cuttack and the Chairman of the Cuttack District Board.	10,000	..	10,000	Nil	346 8 0	..	346 8 0	..	346 8 0	346 8 0	346 8 0	Nil.
38	The Srimati Bhagabati Dasi's Prize Fund.	The District Magistrate of Balasore.	1,400	..	1,400	Nil	49 0 0	..	49 0 0	..	49 0 0	49 0 0	49 0 0	Nil.
39	The Guru Raghunandan Ramenuj Das of Emarnath at Puri Gold Medal Fund.	The Inspector of Sanskrit Schools, Orissa.	1,500	..	1,500	Nil	52 8 0	..	52 8 0	..	52 8 0	52 8 0	52 8 0	Nil.
40	The Ravenshaw Prize Fund ..	The Revenue Commissioner, Cuttack.	1,000	..	1,000	Nil	35 0 0	..	35 0 0	..	35 0 0	35 0 0	35 0 0	Nil.
41	The Nripendra Nath Bhanja's Prize Fund.	The District Magistrate of Cuttack.	1,700	..	1,700	Nil	59 8 0	..	59 8 0	..	59 8 0	59 8 0	59 8 0	Nil.
42	The Woodburn Prize Fund ..	Ditto	500	..	500	Nil	17 8 0	..	17 8 0	..	17 8 0	17 8 0	17 8 0	Nil.
43	The Smith Scholarship Fund	The Collector of Cuttack and Deputy Commissioner, Angul.	3,000	..	3,000	Nil	105 0 0	..	105 0 0	..	105 0 0	105 0 0	105 0 0	Nil.
44	The Kaias Chandra Ray Mahasaya's Tol Fund.	The Chairman of the Balasore District Board.	2,900	..	2,900	Nil	101 8 0	..	101 8 0	..	101 8 0	101 8 0	101 8 0	Nil.
45	The Imperial Primary School Fund.	The Chairman, District Board, Balasore.	1,400	..	1,400	Nil	49 0 0	..	49 0 0	..	49 0 0	49 0 0	49 0 0	Nil.
46	The Queen Mary Prize Fund	The District Magistrate of Cuttack.	500	..	500	Nil	17 8 0	..	17 8 0	..	17 8 0	17 8 0	17 8 0	Nil.
47	The Abdulla Fund	The District Magistrate of Balasore.	1,000	..	1,000	Nil	35 0 0	..	35 0 0	..	35 0 0	35 0 0	35 0 0	Nil.
48	The Mrs. Banks Memorial Fund.	The Lady Principal, Ravenshaw Girls' School.	500	..	500	Nil	17 8 0	..	17 8 0	..	17 8 0	17 8 0	17 8 0	Nil.

PART II.—List and abstract account of securities held under Act VI of 1890 on the 31st March 1942—concl.

Case No.	Name of endowment.	Person in whose behalf held.	Particulars of securities.			Opening balance on 1st April 1941.	Cash receipts.				Cash expenditure.				Closing balance on 31st March 1942.	Remarks.
			Stock.	Other kinds.	Total.		Interest or dividend realised.	Other cash receipts.	Total cash receipts.	Fees paid to the Government.	Other payments made to administrators.	Total paid.				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15		
49	The Yubraj Sri Somabhusan Singh Deo of Sonapur State Medal Fund in the Puri Sanskrit College.	The Divisional Inspector of Schools, North Orissa, and the Principal of the Puri Sanskrit College.	Rs. 2,200	..	2,200	Nil	Rs. a. p. 77 0 0	..	77 0 0	..	Rs. a. p. 77 0 0	Rs. a. p. 77 0 0	Nil.			
50	The Tute Muhammadan Education Fund.	The District Magistrate of Baksore.	5,200	..	5,200	Nil	182 0 0	..	182 0 0	..	182 0 0	182 0 0	Nil.			
51	The Ravenshaw Girls' School Scholarship Fund.	The District Magistrate, Cuttack and the Lady Principal of the Ravenshaw Girls' School.	8,000	..	8,000	Nil	276 8 0	..	276 8 0	..	276 8 0	276 8 0	Nil.			
52	The Gauri Sankar Girls' School Fund.	The Chairman of the Cuttack District Board.	4,300	..	4,300	Nil	150 8 0	..	150 8 0	..	150 8 0	150 8 0	Nil.			
53	The Victoria Memorial Scholarship Fund.	Subdivisional Officer, Bargarh and the District Inspector of Schools, Sambalpur.	11,500	..	11,500	Nil	402 8 0	..	402 8 0	..	402 8 0	402 8 0	Nil.			
54	The Sarojini Debi Trust Fund	Deputy Commissioner, Sambalpur.	1,700	..	1,700	Nil	59 8 0	..	59 8 0	..	59 8 0	59 8 0	Nil.			
55	Edward VII Coronation Prize Fund.	The District Board, Ganjam.	100	..	100	Nil	3 8 0	..	3 8 0	..	3 8 0	3 8 0	Nil.			
56	Digamurti Venkataramaya Poor Clothing Fund.	The Municipal Council, Berhampur.	1,500	..	1,500	Nil	52 8 0	..	52 8 0	..	52 8 0	52 8 0	Nil.			
57	George V Coronation Darbar Prize Fund.	The District Educational Officer, Ganjam.	100	..	100	Nil	3 8 0	..	3 8 0	..	3 8 0	3 8 0	Nil.			
58	Pentland and MacMichael Scholarship Fund at Berhampur.	Vice-President, Khallikota College Managing Committee, Berhampur, and the Principal, Khallikota College, Berhampur.	17,500	..	17,500	34 3 0	616 0 0	..	650 3 0	..	616 0 0	616 0 0	34 3 0			

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

Rules framed under rule 7(2) of the Indian Electricity Rules, 1937, for the levy of fees for testing and inspection and for the services of an Electric Inspector.

O R D E R.

The 12th August 1942.

No. 2441-Misc.—In exercise of the powers conferred by sub-rule (2) of rule 7 of the Indian Electricity Rules, 1937, and in supersession of all previous orders in this behalf in force in any part of the Province of Orissa, the Governor of Orissa is pleased to make the following Order for the levy of fees for testing and inspection and generally for the services of an Electric Inspector :—

1. (a) This Order extends to the whole of the Province of Orissa.
- (b) It shall come into effect on and from the date of this notification.

2. In this Order—

- (1) “ the Rules ” means the Indian Electricity Rules, 1937 ;
- (2) “ the Act ” means the Indian Electricity Act, 1910 ; and
- (3) all words and expressions used shall have the same meaning as they have in the Act and the Rules except that for the purpose of this Order :—
 - (a) “ Owner ” shall include an occupier of any building, place, carriage or vessel in which energy is, or is about to be, generated, received or used.
 - (b) “ Initial ” with reference to the inspection, examination or test of any electric installation or apparatus shall mean an inspection, examination or test made prior to the bringing into use of such installation or apparatus but shall include, in the case of any installation or apparatus in which energy is used at high or medium pressure, the first inspection, examination or test made within six months of such installation or apparatus being brought into use if such installation or apparatus was not inspected, examined or tested by an Electric Inspector prior to its being brought into use.
 - (c) “ Licensee ” shall include a person engaged in the business of supplying energy with the sanction of the Government of Orissa obtained under sub-section (1) of section 28 of the Act.

3. Fees shall be levied for testing and inspection and generally for the services of an Electric Inspector under the Act and the Rules, from the persons and in accordance with the scales specified in the schedule and subject to the following conditions :—

(1) In the case of any inspection, examination or test specified in Scales A to E no fee shall be levied for a second or subsequent inspection, examination or test made within a period of twelve months from the date of a similar inspection, examination or test for which the appropriate fee specified in the Schedule has been paid unless such further inspection, examination or test is made on application or is necessary as the result of an extension or alteration of the installation or is, in the opinion of the Electric Inspector, necessitated by a breach of any of the provisions of the Act, 1910, or of the Rules or by the installation being incomplete at the time of the previous inspection or by the neglect or failure of the licensee or owner to carry out any written order of an Electric Inspector within the time specified by such Inspector.

(2) A surcharge of Rs. 25 per cent of the fee shall be payable for any inspection in respect of which less than 10 days' notice of the intention to have such inspection made has been given to the Inspector concerned :

Provided that no surcharge shall be payable in cases of purely temporary connections which, for the purpose of this proviso, shall mean such connections as will not be energised for more than one calendar month.

(3) No fee shall be levied for any inspection, examination or test specified in Scales H and J to N of the Schedule unless—

- (i) such inspection, examination or test is made on application or after receipt of the notice under rule 60 of the Rules ; or
- (ii) it is established to the satisfaction of the Electric Inspector that the installation or apparatus inspected, examined or tested is not in accordance with the Act or any rule thereunder.

4. (a) *Payment of fees.*—Fees other than those set out in Scale K payable under this Order shall be paid—

(i) at the local Treasury or the Imperial Bank of India, Cuttack, or any of the branches thereof to the credit of Government under the head "XIII—Other taxes and duties—B—Receipts from Electricity duties—Fees under the Indian Electricity Rules, 1937, and fees for the electrical inspection of cinemas" by chalan, in triplicate, the duplicate copy being forwarded to the Electrical Engineer and Electric Inspector, Orissa, Cuttack, or

(ii) at the office of the Electrical Engineer and Electric Inspector, Orissa, Cuttack, in cash, by money order or by cheque.

(b) Fees for any inspection, examination or test made on application shall be paid in advance and the applicant shall send together with his application—

(i) if the fee is paid under clause (a) (i) of this rule, the duplicate copy of the chalan ; and

(ii) if the fee is paid under clause (a) (ii) of this rule, the receipt for the cash payment, the money order receipt or the cheque as the case may be.

(c) In the case of any inspection, examination or test made otherwise than on application, the fee shall be paid within 15 days of the receipt of the bill from the Inspecting Officer concerned.

5. For the purpose of inspection fees—

(a) the capacity of an installation shall be the aggregate capacity of the generating plant or apparatus installed ;

(b) ' Kilo-volt-amperes ' or ' B. H. P. ' shall be converted into ' Kilowatts ' wherever the machinery or equipment is so rated ;

(c) the period covered by the annual fee shall be from 1st April to 31st March.

A. E. GREEN,

*Secretary to Government,
Public Works Department, Orissa.*

SCHEDULE.

SCALE A.

(1) For inspection, examination or test of any electrical installation or apparatus to which energy is, or is about to be, supplied at medium or high pressure except in cases to which Scales B to M specifically apply :—

Connected load of installation, etc.	Fees for—		
	Initial inspection.	Annual inspection.	Re inspection.
	Rs.	Rs.	
Up to and including 5 K. W. ..	10	10	One-fourth of the fees charged for initial inspections.
Exceeding 5 K. W. but not exceeding 10 K. W.	15	10	Ditto.
Exceeding 10 K. W. but not exceeding 20 K. W.	20	10	Ditto.
Exceeding 20 K. W. but not exceeding 50 K. W.	40	25	Ditto.
Exceeding 50 K. W. but not exceeding 100 K. W.	60	25	Ditto.
Exceeding 100 K. W. but not exceeding 500 K. W.	Rs. 60 plus Rs. 30 for every 50 K. W. or part thereof in excess of 100 K. W. provided that if the part does not exceed 5, 10 or 20 K. W. Rs. 10, Rs. 15 or Rs. 20 respectively shall be charged for such excess.		50 Ditto.
Exceeding 500 K. W. but not exceeding 1,000 K. W.	Rs. 300 plus Rs. 20 for every 50 K. W. or part thereof in excess of 500 K. W. provided that if the part does not exceed 5 or 10 K. W. Rs. 10 or Rs. 15 respectively shall be charged for such excess.		100 Ditto.
Exceeding 1,000 K. W. ..	600	150	Ditto.

(2) The fee shall be paid by the owner of the electrical installation or apparatus to which energy is, or is about to be, supplied.

SCALE B.

(1) (i) For an inspection, examination or test of any generating station or other place in which energy is, or is about to be, generated at a pressure of 100 volts or more :—

K. W. or K. V. A. of plant installed.	Fees for—		
	Initial inspection.	Annual inspection.	Reinspection.
	Rs.	Rs.	
Up to and including 25 K. W. ..	40	20	One-fourth of fees charged for initial inspections. Ditto.
Exceeding 25 K. W. but not exceeding 50 K. W.	85	40	
Exceeding 50 K. W. but not exceeding 100 K. W.	125	65	Ditto.
Exceeding 100 K. W. but not exceeding 250 K. W.	210	100	Ditto.
Exceeding 250 K. W. but not exceeding 500 K. W.	290	150	Ditto.
Exceeding 500 K. W. but not exceeding 750 K. W.	375	200	Ditto.
Exceeding 750 K. W. but not exceeding 1,000 K. W.	460	250	Ditto.
Exceeding 1,000 K. W.	500	300	Ditto.

(ii) For an inspection examination or test of any transformer or sub-station in which energy is, or is about to be, transformed, used or distributed at a pressure of 100 volts or more :—

K. W. or K. V. A. of plant installed.	Fees for—		
	Initial inspection.	Annual inspection.	Reinspection.
	Rs.	Rs.	
Up to and including 100 K. W. ..	25	10	One-fourth of the fees charged for initial inspection. Ditto.
Exceeding 100 K. W. but not exceeding 250 K. W.	50	25	
Exceeding 250 K. W. but not exceeding 500 K. W.	75	35	Ditto.
Exceeding 500 K. W. but not exceeding 750 K. W.	100	50	Ditto.
Exceeding 750 K. W. but not exceeding 1,000 K. W.	125	60	Ditto.
Exceeding 1,000 K. W.	150	75	Ditto.

(2) In the case of a generating station or other place in which energy is, or is about to be, generated the fee shall be paid by the licensee or the person generating or about to generate energy. In the case of a transformer or sub-station, the fee shall be paid by the person owning the same.

SCALE C.

(1) For an inspection or examination of any electric installation, appliance or apparatus, in any place of public entertainment :—

Connected load of installation.	Fees for—	
	Initial inspection.	Reinspection.
	Rs.	
(i) For an inspection or examination of any electrical installation, appliance or apparatus, other than a generating plant for which a separate fee will be charged under Scale B in a cinema, theatre or other place of public entertainment other than a travelling cinema or temporary place of public entertainment referred to in clause (ii).	100	One-fourth of fee charged for initial inspection.
(ii) For an inspection or examination of any electric installation, appliance or apparatus, other than a generating plant for which a separate fee will be charged under Scale B in a travelling cinema or other temporary place of public entertainment.	50	Ditto.

(2) The fee shall be paid by the owner of the electrical installation or apparatus to which energy is, or is about to be, supplied.

SCALE D.

(1) For an inspection, examination or test of any electric installation, appliance or apparatus in a factory within the meaning of the Indian Factories Act, 1934, other than a generating or a receiving station for which a separate fee will be charged under Scale B.

(i) For lighting or for purposes other than power :—

Connected load of installation, etc.	Fees for—		
	Initial inspection.	Annual inspection.	Reinspection.
	Rs.	Rs.	
Up to and including 1 K. W. . .	10	5	One-fourth of the fees charged for initial inspection.
Every additional K. W. exceeding 1 K. W.	Rs. 10 subject to a maximum of Rs. 100.	One-half the initial inspection fee.	Ditto.

(ii) For power purposes :—

Connected load of installation, etc.	Fees for—		
	Initial inspection.	Annual inspection.	Reinspection.
	Rs.	Rs. a. p.	
Up to and including 5 K. W. ..	10	5 0 0	One-fourth of the fees charged for initial inspections.
Exceeding 5 K. W. but not exceeding 10 K. W.	15	7 8 0	Ditto.
Exceeding 10 K. W. but not exceeding 20 K. W.	20	10 0 0	Ditto.
Exceeding 20 K. W. but not exceeding 50 K. W.	40	20 0 0	Ditto.
Exceeding 50 K. W. but not exceeding 100 K. W.	60	30 0 0	Ditto.
Exceeding 100 K. W. but not exceeding 250 K. W.	100	50 0 0	Ditto.
Exceeding 250 K. W. but not exceeding 500 K. W.	200	100 0 0	Ditto.
Exceeding 500 K. W. but not exceeding 1,000 K. W.	300	150 0 0	Ditto.
Exceeding 1,000 K. W.	500	250 0 0	Ditto.

(2) The fee shall be paid by the owner of the electrical installation or apparatus to which energy is, or is about to be, supplied.

SCALE E.

(1) For an inspection, examination or test of—

(a) a high pressure service connection—Rs. 50.

(b) a medium pressure service connection—Rs. 15.

(c) a low pressure service connection—Rs. 5.

(2) The fee shall be paid by the licensee or other person supplying the energy.

SCALE F.

(1) For an inspection or examination of aerial lines of different licensees or owners approaching or crossing each other, or of any aerial lines approaching or crossing telephone, telegraph or tramway trolley wires—

Each approach or crossing—Rs. 10.

(2) The fee shall be paid by the person whose line was last erected.

SCALE G.

(1) For an inspection, examination or test of—

(a) a high pressure aerial line or cable, a minimum charge of Rs. 50 for a distance up to 5 miles, and Rs. 5 per mile or part thereof beyond 5 miles; and

(b) a medium or low pressure aerial line or cable, a minimum charge of Rs. 10 for a distance up to one mile, and Rs. 3 per mile or part thereof beyond one mile.

(2) The fee shall be paid by the licensee or owner thereof as the case may be.

SCALE H.

(1) For an inspection, examination or test of a lift worked by electrical energy—Rs. 25.

(2) The fee shall be paid by the owner of the electrical installation or apparatus to which energy is, or is about to be, supplied.

SCALE I.

(1) For the inspection of any work referred to in sub-rule (1) of rule 70 of the Rules, whether a certificate is given under sub-rule (3) of the said rule or not in respect of such works—Rs. 10.

(2) For the issue of a certificate under sub-rule (3) of rule 70 of the Rules, as a result of the examination of plans furnished under sub-rule (1) of the said rule—Rs. 70.

SCALE J.

(1) For testing and giving a decision on the accuracy of meters and other apparatus under sub-sections (6) and (7) of section 26 of the Act :—

(a) For testing in the laboratory a single meter or other apparatus of the description mentioned under clause A of paragraph 1 and under paragraph 2 of the next succeeding scale (Scale K) the fees are same as those noted against each meter or other apparatus in that scale.

(b) In the case of a meter or other apparatus disputed under section 26 of the Act, where the test is required by the Electric Inspector to be carried out on a *consumer's premises*, the fees set out in sub-clauses (i) and (ii) of clause A of the next succeeding scale (Scale K) shall be increased by Rs. 10 and Rs. 15 per meter for low and medium pressure respectively and for high pressure an additional fee of Rs. 30 shall be charged over and above the fee set out in paragraph 2 of the next succeeding scale (Scale K).

When a test is carried out by an officer of the Government of Bengal the travelling allowance admissible shall also be payable.

For (a) and (b) the Electric Inspector shall decide under rule 8 of the Rules by whom such fees shall be payable.

NOTE.—(1) In deciding the capacity of meters and other apparatus for the purpose of clause (1) of Scale J, the capacities shall be reckoned as those of the shunts or the primary sides of the current transformers, wherever these are used with the meters or other apparatus.

(2) The fees payable to the Government of Bengal for the services rendered by their officers under this scale will be credited to that Government by book adjustment for which an invoice will be sent by the Electrical Adviser and Chief Electric Inspector to the Government of Bengal for the acceptance and return to him by the Electrical Engineer and Electric Inspector, Orissa. The fees will be credited under "XIII—Other Taxes and Duties—Fees under the Indian Electricity Rules, 1922, etc." in the accounts of Bengal.

The fees shall be paid by the licensees or the owners as the case may be.

(2) Where the Electric Inspector is called upon to settle any dispute arising under—

Section 21(4) of the Act—Rs. 20 per decision.

Section 24(2) of the Act—Rs. 20 per decision.

Section 26(4) of the Act—Rs. 10 per decision.

Clause VI(3) of the Schedule to the Act—Rs. 30 per decision.

The fee shall be paid by the party against whom the decision is given.

SCALE K.

(1) For examination and testing at the laboratory.

Explanation.—"The laboratory" means the Government of Orissa Electrical Laboratory, provided that until such laboratory is established it shall mean the Electrical Laboratory of the Bengal Government at Harish Mukherji Road, Calcutta.

Description of apparatus.

Fees.

Rs.

A. Electricity meters, D. C.—

(i) Low pressure up to 50 Amps.	..	..	..	10 each.
50—200 Amps.	..	..	..	15 each.
200—500 Amps.	..	..	..	20 each.
Exceeding 500 Amps.	..	..	..	35 each.
(ii) Medium pressure up to 50 Amps.	..	..	..	15
50—200 Amps.	..	..	..	20
200—500 Amps.	..	..	..	25
Exceeding 500 Amps.	..	..	..	35

Batches of meters of the same capacity, design and make if sent in lots of not less than 10 at one and the same time, a discount of 25 per cent on the total fee shall be granted.

see notification no. 1730 Misc. D/48. 2.39 (O. G. 1944, Pt. II, p. 30)

Description of apparatus.

				Fees.
				Rs.
B. Voltmeter, D. C.—				
Low pressure	..			
Medium pressure	..	..	..	10
C. Voltmeter, alternating pressure—				
Low pressure	..			15
Medium pressure	..	..	..	10
D. Ammeter, continuous current up to 50 Amps.				
50—200 Amps.	..			15
200—500 Amps.	..			20
Exceeding 500 Amps.	..			30
E. Ammeter, alternating current				
..	..	..	..	Same as in D.
F. Wattmeter, continuous current—				
(i) Low pressure up to 50 Amps.	..	..	..	10
50—200 Amps.	..	..	..	15
200—500 Amps.	..	..	..	20
Exceeding 500 Amps.	..	..	..	30
(ii) Medium pressure up to 50 Amps.	..	..	..	15
50—200 Amps.	..	..	..	20
200—500 Amps	..	..	..	25
Exceeding 500	..	..	..	35
The above scale of fees applies for testing a single range instrument at five points for which certificate of test results shall be furnished. If any test beyond five points is required, an addition of Rs. 2 shall be made to the amount for each point so tested.				
G. Direct Reading Ohm meter with its own generator up to 2 megohms—testing at five points.				
				10
For each point tested beyond five points an additional fee				1
H. For making a record of pressure at the applicant's premises, such record extending over 24 hours.				
				Rs. 15 plus travelling allowance admissible under the rules.
I. Testing frequency of alternating current supply				
..	..	..	..	Rs. 10 plus travelling allowance admissible under the rules.
J. Electricity meters, single phase, alternating current, 50 cycles not exceeding 400 volts.				
				Same as in A above.
(1) In the case of polyphase meters, the fees set out in clause A* above shall be increased by Rs. 10 for medium pressure.				
(2) For testing in the laboratory a single meter or other apparatus at high pressure (650 volts and above), an additional fee of Rs. 10 over and above the fees set out above shall be charged.				
(3) When tests of any kind are required to be carried out <i>at site</i> the travelling allowance of the officer or officers deputed for the purpose as admissible under the rules applicable to him or them shall also be payable.				
(4) If any repairs and adjustments are required prior to such tests the cost shall vary according to the labour and material required. An estimate shall be furnished in each case.				

NOTE.—(1) When instruments are sent to the laboratory for adjustments and/or tests it should be definitely understood that the responsibility of the laboratory ceases as soon as an instrument is removed from it. It is essential, therefore, for delicate instruments, that a responsible man be deputed to bring the instruments to the laboratory and to take delivery after repairs and/or tests.

(2) Instruments will not be received which are not plainly marked with the name of the manufacturer and an identification number.

(3) All charges, including fees, for freight or otherwise shall be borne by the applicant and be paid to the officer in charge of the laboratory referred to above in cash, by money order or by cheque.

(4) Apparatus will not be allowed to be removed from the laboratory until all money due for fees or other charges incurred has been paid.

SCALE L.

(1) For an inspection, examination or test under rules 85—88 of the Rules, of any main, distributing main or service line for the existence of leakage therein which may result in electrolysis or other injury to any water, gas or other pipe or to any appliance connected therewith—Rs. 30 for the first hour or part thereof and thereafter Rs. 15 per hour or part thereof.

(2) If any leakage is discovered in any such main, distributing main or service line in excess of the limits prescribed in rules 85—88, the fee shall be paid by the licensee or owner of the main, distributing main or service line, as the case may be.

If no leakage is discovered in excess of the limit prescribed by rules 85—88, the fee shall be paid by the party applying for the test.

SCALE M.

(1) For testing of an installation for existence of leakage to earth in pursuance of rule 27 of the Rules—Rs. 10.

(2) The fee shall be paid by the consumer but shall be refunded by the licensee to the consumer in the circumstances referred to in rule 27 of the Rules.

SCALE N.

(1) For an inspection, examination or test of a low pressure installation for which no specific scale is prescribed elsewhere in the Schedule—Up to and including 2 Kilowatts, connected load—Rs. 2, and annas 8 for each Kilowatt above 2 Kilowatts.

(2) The fee to be paid by the owner of the electrical installation or apparatus to which energy is, or is about to be, supplied.

SCALE O.

For any inspection, examination or test not provided for in any of the foregoing scales—Rs. 10 or such other fee as the Electric Inspector may consider reasonable and proper in the circumstances.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 24th August 1942.

No. 2415-L.S.-G.—The following draft of certain rules, which the Governor of Orissa, in exercise of the powers conferred by subsection (k) of section 138 of the Bihar and Orissa Local Self-Government Act, 1885 (Bengal Act III of 1885), proposes to make, is hereby published as required by section 143 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 15th October 1942.

Any objection or suggestion from any person in respect of the said draft that may be received before the date specified above will be duly considered.

RULES FOR THE ESTABLISHMENT OF SUBSIDISED ALLOPATHIC DISPENSARIES IN THE RURAL AREAS OF THE DISTRICTS OF CUTTACK, PURI AND BALASORE.

1. With a view to the extension of medical relief in rural areas, the District Board may subject to the following rules establish subsidised dispensaries where private registered medical practitioners (Allopathic) will be permitted to settle down for practice.

2. The villages in which such dispensaries are to be located will be selected by the District Board in consultation with the District Magistrate, the Civil Surgeon of the

district and the Health Officer of the District Board subject to the approval of the Director of Health and Inspector-General of Prisons. In doing so the wishes of the medical practitioner proposed to be appointed shall also be considered. Provided there is no hospital or dispensary within a radius of 8 or 10 miles and there is no private medical practitioner already practising in that area, the place favoured by the medical practitioner shall ordinarily be selected unless there are strong reasons to the contrary which shall be reported to Government by the Director of Health and Inspector-General of Prisons. The medical practitioner to be permitted to settle down in the village shall be selected by the Chairman of the District Board subject to the approval of the Director of Health and Inspector-General of Prisons. In case of disagreement between the District Board or its Chairman and the Director of Health and Inspector-General of Prisons, the matter shall be referred to the Provincial Government, whose decision shall be final.

3. The number of such dispensaries in each district shall not exceed that fixed by the Provincial Government in that behalf.

4. The amount of subsidy to be paid by the Provincial Government for the maintenance of a rural subsidised dispensary shall be Rs. 420 a year (or Rs. 35 a month).

5. The conditions under which the subsidy will be granted are as follows:—

(a) That recipient shall settle down in the specified village for a period of three years and shall during that period treat the necessitous poor free of charge.

(b) That he shall abide by these rules.

6. The cost of subsidy will be borne by the Provincial Government and be paid as a contribution to the District Board concerned from the date of opening of the dispensary. The subsidy will be disbursed to the District Board by the Provincial Government direct every half year on production of proper vouchers attested by the Chairman and the Civil Surgeon of the district concerned.

7. The agreement for the maintenance of a rural subsidised dispensary shall be terminable on six months' notice, either from the Provincial Government or from the medical practitioner, and on expiry of the said six months the subsidy will cease to be payable.

8. The Provincial Government reserve to themselves the right of discontinuing the subsidy in any case for breach of the conditions specified in rule 5.

9. The medical practitioner shall maintain registers and prepare returns for the rural subsidised dispensaries and shall submit the said returns together with a statement of the work done in the dispensary to the Chairman, District Board and the Civil Surgeon of the district in such forms and at such intervals as may be prescribed by the Provincial Government.

10. The dispensary shall be open to inspection by the Chairman, District Board, the Civil Surgeon, the District Officer and the Subdivisional Officer concerned who shall furnish copies of their report to the Director of Health and Inspector-General of Prisons.

11. The medical practitioner shall execute an agreement accepting the above conditions in such form as may be prescribed by the Provincial Government.

12. The District Board shall make a free supply of medicines to be specified by the Civil Surgeon to the value of Rs. 300 a year and sufficient for a daily average of 30 patients to the medical practitioner of each subsidised dispensary, the cost being met out of the district fund. The District Board may also incur from its own funds the expenditure on the equipment of the dispensary, provided that the articles remain the property of the District Board.

13. The medical practitioner may avail himself of casual leave for 15 days during the year, provided that he sends a report to the Chairman of the District Board and to the Civil Surgeon before leaving the station and after returning to it. He cannot be granted other leave without a substitute medical officer. Out of the subsidy, a proportionate amount will be payable to the substitute. The appointment of any such substitute shall be subject to the approval of the Chairman, District Board and the Civil Surgeon of the district.

14. The medical practitioner shall not be transferred or replaced without the consent of the Director of Health and Inspector-General of Prisons.

15. The medical practitioner shall also undertake anti-leprosy and village sanitation work within a radius of three miles from his

headquarters. He shall also do epidemic duty if so ordered by the Civil Surgeon.

16. In the event of the resignation, removal or transfer of a medical practitioner, he will have the right to remove or sell his own property in the dispensary, but he must make over any properties purchased at the cost of the District Board, such as medicine, furniture, etc., to the relieving officer, if any, or to the Agent of the District Board appointed for this purpose.

17. The medical practitioners in charge of subsidised dispensaries will be eligible for appointment to posts under the Provincial Government, provided that they satisfy the conditions laid down in the rules for recruitment to such posts. Applications for such posts shall be submitted through the Chairman of the District Board, who shall forward the same with his remarks to the Director of Health and Inspector-General of Prisons for necessary action. In the event of his selection for appointment to a post under the Provincial Government, the Chairman of the District Board shall take necessary steps to relieve him in consultation with the Director of Health and Inspector-General of Prisons as soon as possible and the period of notice referred to in rule 7 may be reduced or dispensed with as the Director of Health and Inspector-General of Prisons may deem expedient.

18. In case of disagreement among the Chairman of the District Board, the Medical Practitioner and the Civil Surgeon of the district, or between any two of them, a reference shall be made to the Provincial Government whose decision shall be final and binding on all parties.

By order of the Governor,

S. DAS,

Secretary to Government.

ERRATUM.

The 25th August 1942

No. 2437-L.S.-G.—For the words "the district Cuttack" occurring in notification No. 5645-L.S.-G.(C.), dated the 21st July 1942, published at page 305 of Part III of the *Orissa Gazette* of the 24th July 1942, read "the district of Angul".

S. DAS,

Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

ERRATUM.

The 28th August 1942.

No. 1901—La-63-R.—In the 7th line of the Notification No. 1607-R., dated the 24th July 1942, published at page 309-10 of Part III of the *Orissa Gazette*, of the 31st idem regarding acquisition of land for construction of retired line at the 4th quarter of the 1st mile of Pyka right embankment No. 62B at Gobardhanpur, pargana Avertak, zila Cuttack, please read 'No. 62B' for '52B' as printed.

The 24th August 1942.

No. 1863—La.-24-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acres 0.02, be the same a little more or less, is needed for a public purpose, to wit, for excavating of a drinkingwater well and under sections 3 and 7 of the same Act, the Sub-Collector, Berhampur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Berhampur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, nam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Cenjam.	Berhampur, Chikati Estate.	Kampan Nungam.	Zamin-dar jirayati dry S. No. 83-5/B.	Kudicaramdar. A nanta Pani, of Hatladi, Badakhmedi Estate.	T. S. No. 83/5A.	S. No. 79, village Goarji.	T. S. No 83/7B	T. S. No. 83/5A.	Acre. 0.0412 sq. links.
				Melvaramdar. Minor Zamin-dar of Chikati represented by the Court of Wards, Orissa.					
			Do. T. S. No. 83-7/B	Do. ...	T. S. No. 83/5B.	Do. ...	T. S. No. 83/7A.	T. S. No. 83/7A.	0.1072 sq. links.
									0.1434 sq. links.

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

COMMERCE AND LABOUR
DEPARTMENT.

NOTIFICATIONS.

The 1st September 1942.

No. 8481—IIIL-27/42-Com (C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Industrial Statistics Act, 1942 (XIX of 1942), shall apply to all the partially-excluded areas of the Province of Orissa.

The 1st September 1942.

No. 8482—IIIL-27/42-Com.—In pursuance of sub-section (3) of section 1 of the Industrial Statistics Act, 1942 (XIX of 1942), the Provincial Government are pleased to appoint the 1st September 1942 as the date on which the said Act shall come into force in the Province of Orissa including all the partially-excluded areas thereof.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATION.

The 1st September 1942.

No. 8496-F. (C).—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following further amendment shall be made in the General Provident Fund (Orissa) Rules, namely :—

AMENDMENT.

The following shall be inserted as a note under clause (b) of sub-rule (3) of rule 15 of the General Provident Fund (Orissa) Rules, namely :—

“NOTE.—The authority competent under this clause to grant an advance required by the Head of the Department himself shall be the appropriate department of the Provincial Government. Non-gazetted heads of offices shall be treated as gazetted officers for the purpose of this clause, i.e., the authority competent to grant an advance required by the head of an office who is a non-gazetted officer shall be the Head of the Department.”

By order of the Governor,
C. S. JHA,
Deputy Secretary to Government.